

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).30724/2025

[Arising out of impugned final judgment and order dated 30-06-2022 in CMA No.3309/2021 passed by the High Court of Judicature at Madras]

R. PALANIYAMMAL & ORS.

PETITIONER(S)

VERSUS

R. SUNDARAMBAL & ANR.

RESPONDENT(S)

IA No. 160349/2025 - CONDONATION OF DELAY IN FILING

IA No. 160348/2025 - EXEMPTION FROM FILING O.T.

Date : 18-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :

Mr. R. Sudhakaran, AOR

Mr. C. Paramasivam, Adv.

Mr. Y. Arunagiri, Adv.

For Respondent(s) :

Upon hearing the counsel the Court made the following

O R D E R

1. Petitioners challenge the judgment and order dated 30.06.2022 in C.M.A.No.3309/2021 passed by the High Court of Judicature at Madras, titled "*R.Palaniyammal & Ors. vs. R.Sundarambal & Anr.*".

2. Delay condoned.

3. Inviting our attention to the testimony of PW-2 (Page Nos.46 & 54), learned counsel for the petitioners submits that the findings returned by the Courts below are perverse.

4. Issue notice, returnable on 01.09.2025.
5. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.
6. In the notice itself let it be mentioned that the respondents are required to file the counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)